

**COMPETITION APPELLATE TRIBUNAL**  
**NEW DELHI**

**UTPE 36/2007**

**Hon'ble Dr. Justice Arijit Pasayat**  
**Chairman**

**Hon'ble Shri Rahul Sarin**  
**Member**

**Hon'ble Ms. Pravin Tripathi**  
**Member**

**In the matter of :**

**DG(I&R)**

**...Applicant**

**Vs.**

**Dalmia Resorts International**

**...Respondent**

**Appearances : Shri K.R.Sachdeva, Advocate for the DG**

**Ms. Sonali Sarin, Advocate for the respondent**

**Oral Order**

**7<sup>th</sup> January 2010**

**Two week's time is granted to produce the Vacation  
Ownership Agreement, if any by the respondent.**

**List this matter on 15<sup>th</sup> February 2010.**

**( Dr. Justice Arijit Pasayat )**  
**Chairman**

**( Rahul Sarin )**  
**Member**

**( Pravin Tripathi )**  
**Member**

**COMPETITION APPELLATE TRIBUNAL**  
**NEW DELHI**

**RTPE 19/2000**

**Hon'ble Dr. Justice Arijit Pasayat**  
**Chairman**

**Hon'ble Shri Rahul Sarin**  
**Member**

**Hon'ble Ms. Pravin Tripathi**  
**Member**

**In the matter of :**

**DG(I&R) ...Applicant**

**Vs.**

**New India Insurance Co. Ltd.**  
**& Anr. ...Respondent**

**Appearances : Shri R.D.Makheeja, Advocate for the DG**

**Shri Salil Patil, Advocate for R-1**  
**Shri Madhinder Kumar, Advocate for R-2 & 3**

**Oral Order**  
**7<sup>th</sup> January 2010**

**Heard. The grievance made by the complainant which was espoused by the DG(I&R) was that there was a cartelization because the four Insurance Companies which were under the umbrella of the GIC agreed to charge identical sum as premium per person. Mere fact that the four Insurance Companies which are under the GIC charged identical amount can not by itself be proof of cartelization. In fact the rates appear to have been fixed under the instructions and as per the guidelines of GIC. In any event, grievance of this nature can only be considered by the IRDA after it has been put in place.**

**Above being the position, the present grievance which relates to 2000 has lost its significance. Proceedings are closed.**

**Notice of Enquiry stands discharged.**

**( Dr. Justice Arijit Pasayat )  
Chairman**

**( Rahul Sarin )  
Member**

**( Pravin Tripathi )  
Member**

**COMPETITION APPELLATE TRIBUNAL**  
**NEW DELHI**

**RTPE 35/2005**

**Hon'ble Dr. Justice Arijit Pasayat**  
**Chairman**

**Hon'ble Shri Rahul Sarin**  
**Member**

**Hon'ble Ms. Pravin Tripathi**  
**Member**

**In the matter of :**

**DG(I&R)**

**...Applicant**

**Vs.**

**Fashion Design Council of India**

**...Respondent**

**Appearances : Shri R.D.Makheeja, Advocate for the DG**

**Shri Shubham Yogi, Proxy Advocate for Shri  
R.Sudhinder, Advocate for the respondent**

**Oral Order**

**7<sup>th</sup> January 2010**

**Let the requisite affidavit of evidence be filed in terms of  
the order dated 14.8.2008 and the subsequent dates.**

**List on 22<sup>nd</sup> February 2010.**

**( Dr. Justice Arijit Pasayat )**  
**Chairman**

**( Rahul Sarin )**  
**Member**

**( Pravin Tripathi )**  
**Member**

